

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP No. 113/94 in : Date of order 14.2.95
OA no. 99/89

Chhote Lal : Applicant

v/s

Shri Ravindra & Others : Respondents.

Mr. Mukesh Agrawal : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Chhote Lal has filed this Contempt Petition against the respondents on the ground that the directions issued by the Tribunal vide its order dated 18.4.94 at Annexure A-1 were not complied with by the respondents and instead of implementing the judgement dated 18.4.94, the respondents passed an order dated 8.7.94 in utter disregard of the directions of the Tribunal. The Tribunal had given a direction to the respondents to consider the case of the applicant regarding age relaxation on the same lines as has been done vide letter dated 4.4.91 of the Railway Board and on the basis on which this age relaxation has been given to Bahadur Singh. The case of the applicant was compared with that of Bahadur Singh and it was duly considered by the competent authority, who found that the benefit of age relaxation could not be given to the applicant. It was also directed by ~~the Bench of~~ this Tribunal while deciding the applicant's OA that if the applicant is aggrieved by any order of the respondents, he shall be at liberty to file a fresh OA. However, if is not within the

scope of the Contempt Petition to go into the merits of the case. The case of the applicant for age relaxation for the purpose of promotion to the post of Cleaner has been considered by the respondents and as such there was no disobedience of the order in question on their part. In the result, this Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.

(O.P. SHARMA)

MEMBER (A)

G.K.K.
(GOPAL KRISHNA)

MEMBER (J)